

section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 194-8, a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) Notification S. C. No. 3 dated the 3rd December, 1971, publishing the Dock Workers (Advisory Committee) Amendment Rules, 1971. [Placed in Library. See No. LT-1590/72]

STATEMENT BY MINISTER *RE* THE SCALES OF RELIEF ASSISTANCE SANCTIONED FOR PERSONS AFFECTED DURING THE INDO-PAK HOSTILITIES OF 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : Madam, I beg to lay on the Table a statement (in English and Hindi) regarding the scales of relief assistance sanctioned for persons affected during the Indo-Pak hostilities of 1971. [Placed in Library. See No. LT-1721/72].

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI ROSHAN LAL (Himachal Pradesh) : Madam, I beg to lay on the Table a copy each of the 4th and 5th report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Hindi and English) version :

(i) Fourth Report on action taken by Government on the recommendations contained in their Sixteenth Report (Fourth Lok Sabha) on the Department of Social Welfare, and erstwhile Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Works, Housing and Urban Development) Housing facilities for Scheduled Castes and Scheduled Tribes.

(ii) Fifth Report on action taken by Government on the recommendations contained in their Fourteenth Report (Fourth Lok Sabha) on Admission facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions, technical and nontechnical.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE 1971-72

श्री इयाम लाल यादव (उत्तर प्रदेश) : माननीय उपाध्यक्ष महोदया, मैं आपकी आज्ञा से लोक

SHRI BHUPESH GUPTA (West Bengal) : Madam, I have a suggestion to make. Since you are in the Chair, it has to be decided by the Chairman of the House. We are facing some difficulties now. Reports of Public Accounts Committee are placed

लेखा समिति (1971-72) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति सभा-पटल पर रखता हूँ :

(1) लेखा परीक्षा प्रतिवेदन (सिविल) 1969 और 1966-67 तथा 1967-68 के वर्षों के लिए राष्ट्रीय सहकारी विकास निगम के लेखों पर लेखा परीक्षा प्रतिवेदनों (सहकारी विभाग) के सम्बन्ध में लोक लेखा समिति के 106वें प्रतिवेदन (1969-70) में निहित उक्त समिति की सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 23 वाँ प्रतिवेदन ।

(2) विनियोग लेख-सिविल, (1967) 68 और शिक्षा और युवा सेवा मंत्रालय से संबद्ध लेखा परीक्षा प्रतिवेदन (सिविल), 1969 और 1966-67 और 1967-68 के वर्षों के लिए विश्वविद्यालय अनुदान आयोग के लेखों पर लेखा परीक्षा प्रतिवेदनों के संबंध में लोक लेखा समिति के 114वें प्रतिवेदन (1969-70) में निहित उक्त समिति की सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 27 वाँ प्रतिवेदन ।

here. But in the Committee no note of dissent is allowed. In the Public Undertakings Committee also no note of dissent is allowed. Now the situation is becoming complicated. Some Members on the Public Accounts Committee, like some of us who are there, sometimes differ from some of the comments. But they are not in a position to give a note of dissent. This is happening in the public Accounts Committee where preposterous decisions are being taken by majority. I can speak for my Party members who are in a minority that they are not in a position to append any note of dissent. I would, therefore, request you that this matter should be considered. The Minister of Parliamentary Affairs should also take note of it. Otherwise it is difficult to function in such committees. The country will not know that we are opposed to some of the decisions and conclusions that are arrived at, unless you allow notes of dissent